

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

IA NO. 1-5 in CIVIL APPEAL NO. 6739 of 2003

JAGLAL MAHTO

.....

APPELLANT

VERSUS

JANAKDHARI MAHTO & ORS

.....

RESPONDENTS

O R D E R

After having argued for some time, Ms. Kumud Lata Das, the learned counsel seeks to withdraw the applications. The applications are dismissed as withdrawn.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
APRIL 18, 2011.